

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of decision: 22.4.1999

OA 200/98 with MA 91/99

Ajay Kumar Meena, LDC in the office of Registrar of Companies, Rajasthan, Jaipur.

... Applicant

Versus

1. Union of India through Secretary, Deptt. of Company Affairs, Ministry of Law, Justice & Company Affairs, Shastri Bhawan, New Delhi.
2. Registrar of Companies, Govt. of India, G-15, Krishna Marg, C-Scheme, Jaipur.

... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. GOPAL SINGH, ADMINISTRATIVE MEMBER

For the Applicant ... Mr. Vinod Goyal

For the Respondents ...

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Heard. MA 91/98 is for withdrawal of OA 200/98, on the ground that since the applicant has been appointed as Junior Technical Assistant on the recommendations of the Selection Committee vide order dated 26.2.99 on temporary basis, the OA has become infructuous. The date fixed in the OA on 14.7.99 is cancelled in the circumstances and it has been advanced to 22.4.99. The applicant is granted permission to withdraw the OA, as prayed for. The OA is, therefore, dismissed as having been withdrawn. The applicant shall be at liberty to file a fresh OA, if so advised, subject to its maintainability. OA and the connected MA both stand disposed of accordingly.

*Copy of*  
(GOPAL SINGH)

ADM. MEMBER

*Copy of*  
(GOPAL KRISHNA)

VICE CHAIRMAN

VK